



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**



S.B. Criminal Miscellaneous Bail Application No. 5623/2026

Jeet Singh S/o Raju, Aged About 32 Years, R/o House No. 52, Phase -8, Gali Number 1 Near MCD School, Shiv Vihar, Karawal Nagar, North East Delhi. Present Address Of House Number 104, Loni, Number 2, Arya Nagar, Ghaziabad, Police Station Loni Border, Ghaziabad Uttar Pradesh.

(At Present Confined At District Jail Dausa).

-----Petitioner

Versus

State of Rajasthan, Through PP

-----Respondent

Connected With

S.B. Criminal Miscellaneous Bail Application No. 6285/2026

Mukesh Kumar S/o Radhey Shyam, Aged About 31 Years, R/o Kunderki Bhoad, Police Station Said Nagli, District Amroha (Jyotiba Phoole Nager), Uttar Pradesh At Present Tenant 1661 A, Gali Number 15, Govindpuri, Police Station Okhla, Udhoyogi Delhi.

(At Present Confined In District Jail, Dausa).

-----Petitioner

Versus

The State of Rajasthan, Through PP

-----Respondent

For Petitioner(s)	:	Mr. Surendra Singh Shekhawat Mr. Mustaq Ahmed
For Respondent(s)	:	Mr. Vijay Singh Yadav, PP Mr. Ram Singh Gurjar

HON'BLE MR. JUSTICE RAVI CHIRANIA (V.J.)

Order

24/06/2026

1. The instant bail applications have been filed by the petitioners, who were arrested by the police in connection with the





FIR bearing No.3/2026 dated 22.01.2026 registered at Cyber Police Station (Dausa), District Dausa for the offences punishable under Sections 318(4), 319(2) and 61(2) of BNS, 2023; 66C and 66D, IT (Amendment) Act, 2008.

2. Learned counsel submits that the petitioners are innocent persons and have not committed any offence as alleged in the FIR, the complete allegations as levelled against them regarding the commission of cyber fraud in the name of life insurance policy of the SBI Bank are false and baseless. They further submit that no recovery was made from the petitioners and the police, after conducting the investigation, have filed the charge-sheet on 03.04.2026. Learned counsel further submits that the petitioners have no criminal antecedents of any nature. In view thereof, they pray that the petitioners may be enlarged on bail by this Court.

3. Learned Public Prosecutor as well as learned counsel for the complainant strongly oppose the bail applications by submitting that allegations against the petitioners are in respect of cyber scam committed in the name of SBI life insurance policy of Rs.2,47,000/-, the accused persons have taken a sum of Rs.20,00,000/- on different occasions by giving different kind of allurements. In view of the above, they pray that the petitioners do not deserve to be enlarged on bail and their bail applications be dismissed.

4. This Court considered the nature of allegations as reported in the FIR and *prima facie* is of the view that the petitioners herein along-with other persons were involved in the cyber scams on account of which they took almost Rs.20,00,000/- from the





complainant. Considering the seriousness of the allegations, this Court is not inclined to enlarge the petitioners on bail.

5. Consequently, these bail applications filed under Section 483, BNSS are dismissed.

6. This Court, upon perusal of the contents of the FIR notes that the incident happened because of the greed of the complainant, who is a Government Teacher, receiving salary of more than Rs.80,000/- per month, he against his policy of Rs.2,47,000/- went into the trap of greed and transferred money on various occasions to the accused-petitioners amounting to Rs.20,00,000/- because he was getting increased amount after every transaction which sufficiently shows his uncontrolled greed. Now, to investigate the consequences of his greed, State machinery has been put into action.

7. The reason behind successful commission of most cyber crimes is the greed of people like the complainant herein, who, in expectation of earning unusual high returns/unclaimed money, etc., get trapped in such acts. To investigate the consequences of such greed, the State has no other option, but to put its machinery into motion, however, precious public money cannot be allowed to be expended in investigating such offences which, prima facie have occurred due to greed of such persons. Considering the same, this Court directs the Superintendent of Police, District Dausa to calculate the cost incurred in the investigation of the present case and recover the same from the complainant and thereafter, deposit the recovered amount in the account opened for the welfare for the police personnel by





Director General of Police, Rajasthan. The details of the account are mentioned hereunder:-

Account Name:- Rajasthan Police Welfare Fund

Account Number:- 51091398130

Branch Name:- Financial Super Market Apex
Mall Lalkothi Jaipur

IFSC Code:- SBIN0032060

9. A copy of this order be separately sent to the Superintendent of Police, District Dausa for necessary action.

(RAVI CHIRANIA (V.J.)),J

3-4/Dushyant

